

**THE GAUHATI HIGH COURT AT GUWAHATI**

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**No.HC.VII-81/2007/12012 /A**

From :- Smti Jayashree Bora,  
Jt. Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Jaspal Singh,  
Principal Judge, Family Court,  
Barpeta.

Dated Guwahati the 19<sup>th</sup> December, 2024.

Sub: **Civil vacation.**

Ref:- Your letter No. FCB/15/Admin/2024/908 dtd. 16.12.2024.

Sir,

With reference to the above, I am directed to inform you that you have been granted permission to avail **2<sup>nd</sup> half of the civil vacation from 27.12.2024 to 31.12.2024, along with station leave permission, with the official vehicle, at own cost, from the evening of 26.12.2024 till the morning of 02.01.2025.** The Counsellor, Family Court, Barpeta, in her absence, the Chief Judicial Magistrate, Barpeta and in his absence, the i/c Chief Judicial Magistrate, Barpeta shall remain in charge of your Court and Office till your return.

Yours faithfully,

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**JT. REGISTRAR (VIGILANCE)**

**Memo No.HC.VII-81/2007/12013-12014 /A dated** 19-12-24  
Copy to :

1. The Principal Accountant General (A&E), Beltola, Guwahati for information.
2. The Project Manager, Gauhati High Court.

*[Signature]*

**JT. REGISTRAR (VIGILANCE)**

*[Signature]*